



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

WESTERN ZONE BENCH AT PUNE

APPEAL NO. 44 OF 2022

EXPRESSION STUDIOAPPELLANT

VS

THE MCZMA & OTHERSRESPONDENTS

REPLY AFFIDAVIT ON BEHALF OF REPENDENT NO. 1

MAHARASHTRA COASTAL ZONE MANAGEMENT AUTHORITY i.e.

MCZMA

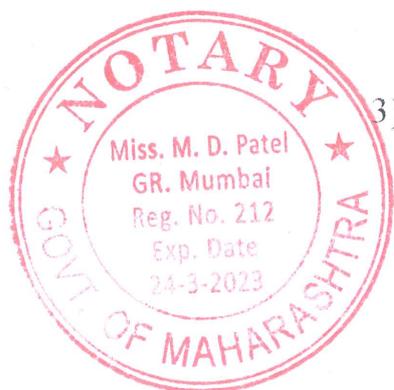
I, Sanjay Baliram Sandanshiv, Age 57, Under Secretary and Scientist II, Environment & Climate Change Department having office at 15th floor, New Administrative Building , Mantralaya , Mumbai do hereby state on solemn affirmation as :

1. That I am well versed with the facts and circumstances arising in the present Appeal and therefore competent to swear the present affidavit on behalf of Respondent No. 1 before this Hon'ble Tribunal.

2. That the present Appeal is filed under section 16 read with section 18 of the NGT Act, 2010 impugning the order dated 12/9/2022 passed by the present Respondent. I submit that it pertains to the minutes of the 160th meeting of the Maharashtra Coastal Zone Management Authority held on 12/9/2022. The said minutes are annexed at Annexure A-1 to the Appeal at page no. 34.

3. That the Appellants Application for 2 Nos. of temporary structures of film sets for shooting purpose at plot bearing CTS No. 1495 of Village Erangal, Madh Marve Road , Malad (W) , Mumbai which is having plot area of 760 sqm was considered in the MCZMA meeting which was held on 22/2/2021 vide minutes of the 152nd meeting which are annexed at Annexure A-4 to the Appeal at page no. 68. I submit that the present Respondent recommended the proposal on 24/2/2021 on six specific conditions which are hereby reproduced below:

- 1) The CRZ recommendation is valid for 6 months from the date of receipt of CRZ recommendation, as requested by the PP.
- 2) Eco-friendly material should be used for installing the structures for film sets.
- 3) Temporary structures should be built in CRZ II area only and not in CRZ I area



- 4) Debris generated during the project activity should not be dumped in CRZ area. It should be processed scientifically at a designated place.
- 5) After 6 months, the MCGM should submit a certificate to MCZMA confirming that the site is restored to its original conditions.
- 6) After 6 months, PP may submit fresh reference for seeking CRZ recommendation, if required.

That as per approved CZMP of 2011 , the plot under reference falls in CRZ-II area.

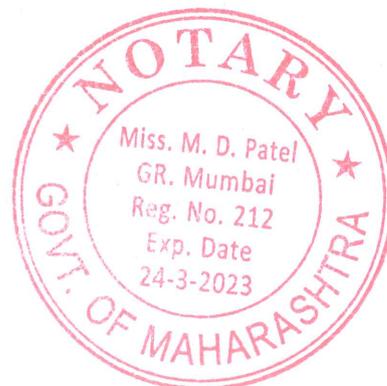


4. That in the 159th meeting of the MCZMA (Day-I) , held on 6/6/2022 though the PP joined through the VC , he could not show the details of the matter , therefore the matter was deferred to Day II of the 159th meeting . That in the 160th meeting held on 12/9/2022, the Authority deliberated the matter and complaints received in the matter. That in the said meeting held on 12/9/2022, the Authority noted that the present recommendation granted was for temporary structures of film sets for shooting purpose and was valid for 6 months only and the validity as of 12/9/22 of the present CRZ recommendation is expired . The Authority has taken cognizance of the complaints which were received in the matter. That prima facie, from the complaints it was observed that instead of temporary film sets for shooting

purpose , the film studios are constructed on the site . The temporary film sets approval was recommended by the Authority on the likes of temporary permissions granted by respective competent Authorities for film shooting purpose at the scenic sites such as marine drive, Gate way of India, Bandra Worli sea link etc. That the said CRZ recommendation was valid only for 6 months on purely temporary basis which ended on 24/8/21. That it was observed that as per the complaints, the film studio is in operation for which steel structures are erected instead of eco-friendly material which was the condition precedent at the time of granting recommendation. That it was mandatory to restore the site after 6 months and report of the same was expected form MCGM, however the report is not received. That to verify the same, the MCZMA vide letter dated 5/8/22 requested DCZMA, Mumbai Suburban and MCGM to verify the matter and take action after the examination. In the end, the Authority after deliberation decided that application received for further extension / CRZ recommendation is rejected from CRZ point of view. Accordingly, a letter dated 30th September, 2022 was issued to MCGM and DCZMC for suitable action in the matter. Copy of the complaints received are annexed as Annexure "A". Copy of the minutes of 160th meeting of the MCZMA along with letter dated 30th September, 2022 is annexed as Annexure "B"

(B)





5. That while recommending the proposal of the PP on 24/2/21 , it is specifically stated under General Conditions that the MCZMA reserves the right to revoke the recommendation, if the conditions stipulated are not complied with to the satisfaction of the MCZMA or Environment Department. Therefore, the Authority after deliberation decided to reject the PP's CRZ recommendation from CRZ point of view.



Place: Mumbai

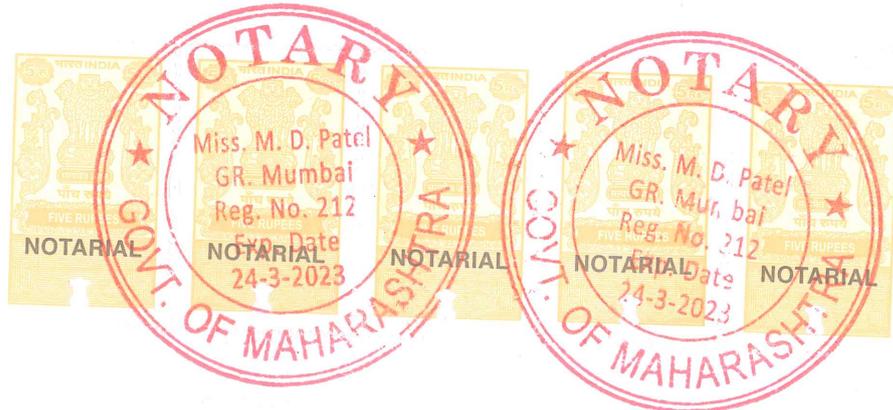
(Sanjay Sandanshiv)

Date: 6/12/2022

Deponent



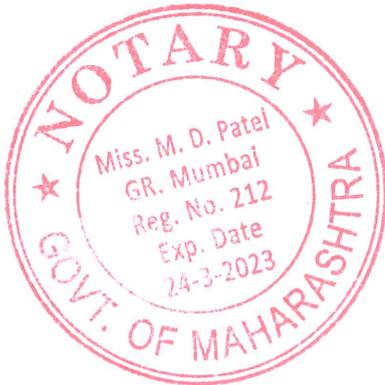
Under Secretary and Scientist II,
Environment & CC



VERIFICATION

I, Sanjay Baliram Sandanshiv, Age 57, Under Secretary and Scientist II, Environment & Climate Change Department, having my office address at 15th Floor, New Administrative Building, Mantralaya Mumbai- 400 032 do hereby verify and declare that statements made in the aforesaid Paras are true and correct to the best of my knowledge and information and I believe the same to be true and that nothing material has been concealed therefrom.

Verified at Mumbai on this ^{6th} day of December, 2022



(Sanjay Baliram Sandanshiv)

Under Secretary and Scientist II,
Environment & CC

Identified by me

Deponent

BEFORE ME

M. D. Patel
6-12-2022
Sr. No. 665
Bk. No. 3

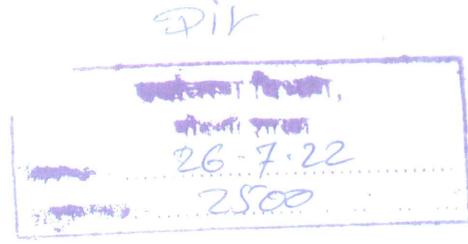
MISS M. D. PATEL
ADVOCATE & NOTARY
Kohiar House,
4, Dhuswadi, Dhobitalao,
MUMBAI - 400 002.



KS/MUM/01/1091/2022

25th July, 2022

To,
Shri Narendra Toke
Member Secretary MCZMA
Mumbai.



Dear Sir,

MCZMA had given permission for temporary Film Sets to few Companies at village Erangal, Madh Malad in its 22 February 2021, meeting no 152. In item no 36, 37, 38 such permission were given for 6 months only.

Yesterday 24th July Myself, MP Gopal Shetty alongwith Officials visited that place. More than 8 huge permanent type Studios are constructed instead of temporary Film Sets. It's violation of CRZ guidelines.

Temporary permission were expired in August 2021. No further NOC had been given by MCZMA.

In its 159th meeting of 6 June 2022 also MCZMA rejected further permission, NOC.

1. Item No.25: Proposal for temporary Mandap / set on plot bearing CTS no. 1608 to 1644, 1538(pt), 1634, 1635, 1609 (pt) of village Erangal, Near Retreat Hotel, Malad (W), Mumbai - 65 by M/s GM Joshi & Associates Architect and Engineer
2. Item No.33: Proposed temporary structures for shooting purpose at plot bearing CTS no. 1495(pt) of village Erangal at village Bhati, Madh Marve Road, Mumbai by M/s. Expression Studios.
3. Item No.34: Proposed temporary structures for shooting purpose at plot bearing CTS no. 1105 & 1061 of village Erangal, Madh Marve Road, Mumbai by M/s. Bhatia Bollywood Studios LLP
4. Item No.35: Proposed temporary structures for shooting purpose at plot bearing CTS no. 1496, 1497 & 1498 of village Erangal, Madh Marve Road, Mumbai by M/s. Balaji Tirupati Cinemas

That means all these Studios are illegal as no NOC obtained and these Studios are at the Sea Shore touching the High Tide Water.

We want MCZMA and MCGM & Collector to take strong Action.

Thanking you,

Yours sincerely,

(Dr. Kirit Somaiya)

T.C.G
MCZMA

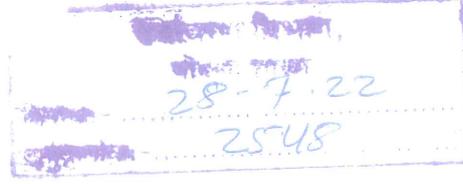
MS seek ATR
Urgent
Talk
27/7/22



27th July, 2022

Ref: KS/Mum/02/1095/2022

Shri Narendra Toke
Member Secretary
MCZMA
Mantralay, Mumbai.



Dear Sir

Sub : Land Grabbing, Illegal Construction in CRZ/NDZ at Madh, Malad Mumbai
Ref : Our earlier interaction with MCGM, MCZMA, Collector, Environment Ministry...

MCZMA had given permission for temporary Film Sets to few Companies at village Erangal, Madh Malad in its 22 February 2021, meeting no 152. In item no 36, 37, 38 such permission were given for 6 months only. No further or any such permission or extension given after that for Madh, Malad Mumbai. Temporary permission were expired in August 2021. No further NOC, permission are given by MCZMA.

On 24 th July Myself & MP Gopal Shetty alongwith Officials visited that place. We were shocked to see more than 2 Dozen Permanent Type Film Studios, Commercial Structures & Grabbing of Mangrove, Buffer Zone Land Parcels...It could be 10 lacs square feet in CRZ, Mangroves, Buffer Zone, No Development Zone.

Few Examples :

- 1) Bhati Village Harbadevi Temple, Collector CTS NO. 1496, 1497, 1498, (studios).
- 2) 1608 to 1644, 1538(pt), 1634, 1635, 1609 (pt) of Near Retreat Hotel by M/s GM Joshi & Associates.
- 3) 1495(pt) of village Erangal at village Bhati by M/s. Expression Studios.
- 4) CTS no. 1105 & 1061 by M/s. Bhatia Bollywood Studios LLP.
- 5) CTS no. 1496, 1497 & 1498 of village Erangal.

T.C.G.
MCZMA

M/S Put up urgently
Shree
Toke

AMV



- 6) Collector Land : CTS NO. 3501, 3502, 3503, 3504, 3505, 3506, 3507, 3508, 3509, 3513, 3514, 3515, 3516, 3517, 3518, 3519, 3520, 3521 (six studios).
- 7) Patharewadi Collect Space, 4 Studio : CTS NO. 49, SAVE NO. 263.
- 8) MUDELA COMPOUND HOTEL RETREAT KRISH STUDIO : CTS NO. 1540, 1541, 1542, 1543, 1544, 1546.
- 9) Erangal Bus Stop 4 Bungalows : CTS No. 1446, 1445.

That means all these Studios, Commercial are illegal as no NOC obtained and these Studios are at the Sea Shore touching the High Tide Water.

During the visit it is observed that many Permanent Type Studios/Structures are constructed in CRZ 1

We want MCZMA and MCGM & Collector & Environment Ministry to take strong Action.

Yours sincerely,

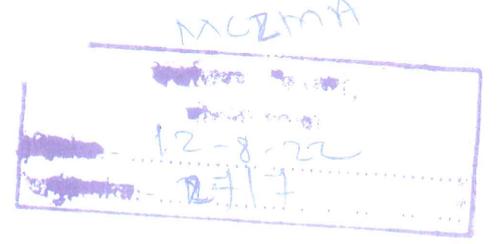
(Dr. Kirit Somaiya)



संदर्भ: केएस/मुंबई/02/1179/2022

दि. 10 ऑगस्ट, 2022

प्रति,
श्री. नरेंद्र टोके
सदस्य सचिव
महाराष्ट्र सागरी किनारा व्यवस्थापन प्राधिकरण(MCZMA)
महाराष्ट्र शासन
मंत्रालय, मुंबई.



महोदय,

मह मावें किनाऱ्यावर एका बाजूला अरबी समुद्र आणि दुसऱ्या बाजूला खाडी दोन्हीला सी.आर.झेड (CRZ) लागू पडतो. एरंगल भाटी या गावाकडचे अनेक सर्वे नंबर किंवा वास्तविक स्टुडीओ/व्यवसायिक बांधकाम झाले आहे. त्या जागा सी.आर.झेड (CRZ) मध्ये येतात असे आम्हाला वाटते.

काही ठिकाणी सर्वे नंबर एका ठिकाणीचे दिले गेले आहे, बांधकाम दुसऱ्या ठिकाणी झालेले आहे. काही ठिकाणी सर्वे नंबर बांधकाम CRZ I मध्ये असतानाही CRZ II भासवण्याचा प्रयत्न झाला आहे.

तात्पुरते फिल्म शूटिंग सेटसाठीची परवानगी पण प्रत्यक्षात जागेवर 50-55 स्के.फी उंचीचे मजबूत स्टुडीओचे बांधकाम झालेले आहे.

खालील सर्वे नंबरची चौकशी करणे गरजेचे आहे.

1. सीटीएस क्र. 1105, 1061 आणि 1032, भाटीया बॉलीवूड स्टुडीओ एल.एल.पी, बंगलो मह रोड, एरंगल भाटीया बेट मालाड (प), मुंबई.
2. सीटीएस क्र. 1495, एक्सप्रेसशन स्टुडीओ, 104, रेनीस सी.एच.एस लि. सोनी कॉम्प्लेक्स लिंक रोड मालाड, मुंबई.
3. सीटीएस क्र. 1496, 1497, 1498 बालाजी तिरुपती सिनेमा, 204 ए, रेनीस अपार्टमेंट, सोनी कॉम्प्लेक्स लिंक रोड हँग आउट मालाड, मुंबई.
4. 1608 ते 1644, 1538 (pt), 1634, 1635, 1609 (pt) जवळ रिट्रीट हॉटेलचे मेसर्स जीएम जोशी आणि असोसिएट्स
5. जिल्हाधिकारी जमीन : सीटीएस क्र. 3501, 3502, 3503, 3504, 3505, 3506, 3507, 3508, 3509, 3513, 3514, 3515, 3516, 3517, 3518, 3519, 3521 स्टुडिओ.
6. सीटीएस क्र. 49, जतन क्र. 263, पाथरेवाडी कलेक्ट स्पेस, 4 स्टुडिओ
7. सीटीएस क्र. 1540, 1541, 1542, 1543, 1544, 1546, मुडदेला कंपाऊंड हॉटेल रिट्रीट क्रिश स्टुडिओ
8. सीटीएस क्रमांक 1446, 1445, एरंगल बस स्टॉप ४ बंगले

T.C. 4
MCZMA

MS put up DCZMA
Hall
12/8/22

Rm
3518



महापालिका (इमारत प्रस्ताव विभाग, विकास नियोजन विभाग), जिल्हा सागरी किनारा क्षेत्र व्यवस्थापन प्राधिकरण (DCZMA), जिल्हाधिकारी, पी/उत्तर विभाग मालाड, महाराष्ट्र सागरी किनारा व्यवस्थापन प्राधिकरण (MCZMA)... या संबंधित अधिकाऱ्यांनी या संबंधात चौकशी करावी, प्रत्यक्षात भेट घ्यावी आणि कारवाई करावी, ही विनंती.

या सर्वे नंबर CRZ I किंवा CRZ II कुठे येतो याचा नकाशा आम्हाला ताबडतोब द्यावा व चौकशी करावी, ही विनंती.

धन्यवाद!

आपला,

(डॉ. किरिट सोमैया)

Dr. Kirit Somaiya
Chartered Accountant, Ph.D
Former Member of Parliament

MCZMA
प्रधान सचिव (पर्यावरण)
क्रमांक 392
दिनांक 17/8/22



Bharatiya Janata Party

Ref: KS/Mum/02/1185/2022

12th August, 2022

To,
Shri. Manukumar Shrivastav
Hon. Chief Secretary
Chief Ministry Office
Government of Maharashtra
Mantralay, Mumbai..

17-08-02
मुख्य सचिवाचे कार्यालय
मंत्रालय, मुंबई-४००
दिनांक 17 AUG 2022
E-5351213

Sir | ESW
[Signature]

Dear Sir,

The Maharashtra Coastal Zone Management Authority MCZMA in its 152nd meeting held on 22.2.2021 sanctioned temporary structures for shooting (actually studios of 55 feet heights constructed) in CRZ 1 & CRZ 2 areas of village Erangal, village Bhati Madh Marve Road, Malad (W) Mumbai by

4. Balaji Tirupati Cinemas CTS No. 1496, 1497, 1498
2. Bhatia Bollywood Studios CTS no. 1105, 1061 & 1432
6. Expression Studio CTS no. 1495

The resolution of MCZMA is not only corrupt but illegal also. Temporary permission given for 6 months for Shooting/Sets. Actually Studios of more than 2 lacs square feet constructed.

Permission was for 6 months but no measures were taken to remove these illegal Studios, which are there till today.

Actually MCZMA do not have power, authority to give such permission.

2011 CRZ guidelines/rules do not allow any such studio, structures in CRZ 1 & 2 &.....

In spite of several complaints no action taken by MCZMA, Collector Mumbai Suburban District & MCGM till today.

I request inquiry be ordered against this Studio Scam.

Explanation be called from MCZMA how they indulged into such illegal resolution and activities.

Explanation be also called from Mumbai Suburban Collector and MCGM

Thanking you,

Yours sincerely,

[Signature]

(Dr. Kirit Somaiya)

please examine
[Signature]
मुख्य सचिव
महाराष्ट्र शासन

[Signature]

प्र. स. (पर्यावरण)

Minutes Of The 160th (Day III contd.) Meeting Of Maharashtra Coastal Zone Management Authority Held On 12nd Sept, 2022

direction, and undertake necessary action under the relevant provisions of the E (P) Act, 1986"

The MoEF&CC, New Delhi vide letter dated 22.8.2022 sent a communication stating that in accordance with the earlier direction of the Ministry issued earlier under section 5 vide OM dated 31.1.2022 followed by letter dated 31.5.2022, the SCZMA and SPCB are directed to act upon the recommendations of the Joint Committee report.

In response to above said communication dated 22.8.2022 received from the Ministry, the MCZMA vide letter dated 25.8.2022 requested the DCZMC, Ratnagiri for action taken report in the matter so that it could be communicated to Ministry. Subsequently, the office of District Collector, Ratnagiri vide letter dated 25.8.2022 requested guidance from the Department on certain aspects such as legal issues, expenditure for implementation etc. In response, the Department vide letter dated 26.8.2022 informed to DCZMC, Ratnagiri that all the issues including the legal issues mentioned in letter dated 25.8.2022 shall be duly and appropriately dealt with by DCZMC. The expenditure regarding implementation of order of MoEF&CC, new Delhi dated 22.8.2022 will be born by MCMZA.

It was noted that for the time being, the MCZMA will incur the expenditure regarding implementation of order of MoEF&CC, New Delhi dated 22.8.2022. The Authority discussed the matter and decided that after implementation of the said order, the said expenditure shall be recovered from the Project proponent by DCZMC, Ratnagiri and submitted to MCZMA.

Discussion Item No. 3: Regarding construction of temporary structures of films sets for shooting purpose at village Eranagal, Madh, Malad (W), Mumbai.

The Authority noted that the MCZMA in its 152nd meeting held on 24.2.2021 deliberated three (3) applications of temporary structures of films sets for shooting purpose. As per the deliberations in the said meeting, MCZMA vide letter dated 24.2.2021 had granted the CRZ recommendations to 3 applications, 1) M/s Balaji Tirupati Cinemas 2) M/s Bhatia Bollywood Studios LLP and 3) M/s Expression studios of temporary structures of films sets for shooting purpose at village Eranagal, Madh, Malad (W), Mumbai subject to certain conditions. The said CRZ recommendations were valid for 6 months. The specific conditions of the said CRZ recommendations are as follows:

- i. The CRZ recommendation is valid for 6 months from the date of receipt of CRZ recommendation, as requested by the PP.
- ii. Eco-friendly material should be used for installing the structures for film sets
- iii. Temporary structures should be built in CRZ II area only and not in CRZ I area
- iv. Debris generated during the project activity should not be dumped in CRZ should be processed scientifically at the designated place
- v. After 6 months, the MCGM should submit a certificate to MCZMA confirming that the site is restored to its original conditions.
- vi. After 6 months, PP may submit the fresh reference for seeking CRZ recommendation, if required.

Member Secretary

Page 14 of 15

Chairperson



Minutes Of The 160th (Day III contd.) Meeting Of Maharashtra Coastal Zone Management Authority Held On 12th Sept, 2022

The Authority noted that the above said CRZ recommendation granted were for temporary structures of films sets for shooting purpose and was valid for 6 months only. At present, the validity of above said CRZ recommendations are expired. The Authority noted that complaints along with photographs are received in the matter alleging the violations of the conditions of the above said CRZ recommendations granted for temporary structures of films sets for shooting purpose. Prima facie, from the complaints and photographs it was observed that instead of temporary film sets for shooting purpose, the film studios constructed on the site. The temporary film sets approvals were recommended by the Authority on the likes of temporary permissions granted by respective competent Authorities for film shooting purpose at the scenic sites such as marine drive, Gate way of India, Bandra worli sea link etc. The said CRZ recommendations were only for 6 months on purely temporary basis which ended on 24.8.2021. As per the complaint received, film studios are in operation and steel structures are erected, instead of eco-friendly material. It was mandatory to restore the site after 6 month and report of the same was expected from MCGM, however, the report is not received. MCZMA vide letter dated 5.8.2022 requested DCZMC, Mumbai Suburban and MCGM to verify the matter and take action after examination. It is learnt that MCGM has also initiated action against the said film sets.

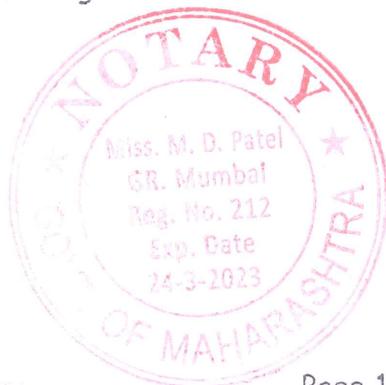
In the light of above, the Authority after deliberation decided that above 3 applications received for further extension / CRZ recommendation is rejected from CRZ point of view. Reminder letter to be sent to MCGM and DCZMC for suitable action in the matter.

Annexure I

List of members/officials present in the online meeting:

1. Mr. Mirashe, Representative from the Industry Dept, Member MCZMA
2. Dr. Mahesh Shindikar, College of Engineering, Pune, Expert Member, MCZMA
3. Dr. Anish Andheria, Expert Member, MCZMA
4. Dr. A. K. Chaubey, Ex Regional Director NIO, Expert Member, MCZMA
5. Mr. Maruti Kudale, Ex Director, CWPRS, Expert Member, MCZMA
6. Mr. Narendra Toke, Director, Environment &CC and Member Secretary, MCZMA.

-----Meeting ended with vote of thanks to chair-----




Member Secretary


Chairperson

6/12/22

MAHARASHTRA COASTAL ZONE MANAGEMENT AUTHORITY

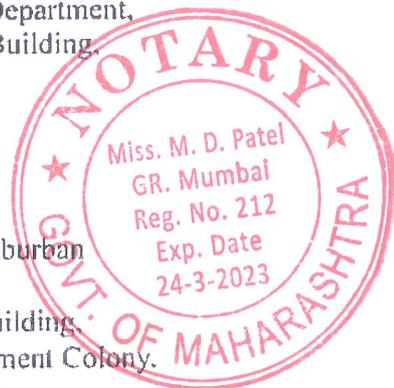
Tel. No. : 2202 9388
E-mail : dir1.mev-mh@nic.in

No. Complaint 2022/ CR 62/ TC4
Office of the -
Maharashtra Coastal Zone Management
Authority, Environment & CC Department,
15th floor, New Administrative Building,
Mantralaya, Mumbai- 400 032.
Date: 30th September, 2022

To,

Municipal Commissioner,
Municipal Corporation of Greater Mumbai
(MCGM), Mahapalika Marg, Fort, Mumbai
400001

District Collector Mumbai Suburban
& Chairman, DCZMC
10th Floor, Administrative Building,
near Chetna College, Government Colony,
Bandra East, Mumbai 400051



Subject: Regarding construction of temporary structures of films sets for shooting purpose at village Eranagal, Madh, Malad (W), Mumbai

The Maharashtra Coastal Zone Management Authority in its 160th meeting held on 12th September, 2022 deliberated the matter of construction of temporary structures of films sets for shooting purpose at village Eranagal, Madh, Malad (W), Mumbai.

2. The Authority noted that MCZMA in its 152nd meeting held on 24.2.2022 deliberated three (3) applications of temporary structures of films sets for shooting purpose. As per the deliberations in the said meeting, MCZMA vide letter dated 24.2.2021 had granted the CRZ recommendations to 3 applications, 1) M/s Balaji Tirupati Cinemas 2) M/s Bhatia Bollywood Studios LLP and 3) M/s Expression studios of temporary structures of films sets for shooting purpose at village Eranagal, Madh, Malad (W), Mumbai subject to certain conditions. The said CRZ recommendations were valid for 6 months. The specific conditions of the said CRZ recommendations were as follows:

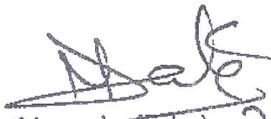
- i. The CRZ recommendation is valid for 6 months from the date of receipt of CRZ recommendation, as requested by the PP.
- ii. Eco-friendly material should be used for installing the structures for film sets
- iii. Temporary structures should be built in CRZ II area only and not in CRZ I area
- iv. Debris generated during the project activity should not be dumped in CRZ should be processed scientifically at the designated place
- v. After 6 months, the MCGM should submit a certificate to MCZMA confirming that the site is restored to its original conditions.
- vi. After 6 months, PP may submit the fresh reference for seeking CRZ recommendation, if required.

3. The Authority noted that the above said CRZ recommendation granted were for temporary structures of films sets for shooting purpose and was valid for 6 months only. At present, the validity of above said CRZ recommendations are expired. The Authority noted that complaints along with photographs are received in the matter alleging the violations of the conditions of the above said CRZ

recommendations granted for temporary structures of films sets for shooting purpose. Prima facie, from the complaints and photographs it was observed that instead of temporary film sets for shooting purpose, the film studios constructed on the site. The temporary film sets approvals were recommended by the Authority on the likes of temporary permissions granted by respective competent Authorities for film shooting purpose at the scenic sites such as marine drive, Gate way of India, Bandra worli sea link etc. The said CRZ recommendations were only for 6 months on purely temporary basis which ended on 24.8.2021. As per the complaint received, film studios are in operation and steel structures are erected, instead of eco-friendly material. It was mandatory to restore the site after 6 month and report of the same was expected from MCGM, however, the report is not received. MCZMA vide letter dated 5.8.2022 requested DCZMC, Mumbai Suburban and MCGM to verify the matter and take action after examination. It is learnt MCGM has also initiated action against the said film sets.

4. Accordingly, the Authority after deliberation decided that above 3 applications received for further extension / CRZ recommendation is rejected from CRZ point of view. It is requested to take suitable action in the matter. Copy of the minutes of the 160th meeting of the MCZMA is attached herewith.

5. The agenda item are also available on the website of MCZMA i.e. <http://mczma.gov.in>.


 (Narendra Toke) 30/9/22
 Director, Environment & CC
 & MS. MCZMA

Copy for information to:

1. Principal Secretary, Environment & CC & Chairman, MCZMA, Environment Dept, Room No. 217, Annex Building, Mantralaya, Mumbai.
2. M/s Balaji Tirupati Cinemas, 204A, Renis Apt. Soni Complex Link Road. Opp. Hang Out, Malad, Mumbai
3. M/s Bhatia Bollywood Studios LLP, Bungalow, Madh Road, Eranagal, Bhatia Island, Malad(W), Mumbai
4. M/s Expression studios, 104, Renis CHS Ltd, Soni Complex Link Road, Malad, Mumbai.
5. Select File - TC 4

